

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No.71/2005 In  
O.A. No. 626/2004

New Delhi this the 16<sup>th</sup> day of May, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Mrs. Meera Chhibber, Member (J)

Shri H.D. Patel,  
S/o Shri D.K. Patel,  
R/o Qr. No.186, Sector-3,  
R.K. Puram, New Delhi-110022.

-Applicant

(By Advocate: Shri R.N. Singh)

Versus

1. Shri Prasanna K. Hota,  
Secretary,  
Ministry of Health & Family Welfare,  
Nirman Bhawan, New Delhi-110011
2. Dr. S.P. Aggarwal, DG  
Directorate General of Health Services,  
Ministry of Health & Family Welfare,  
Nirman Bhawan, New Delhi-110011.
3. Dr. D. Kanoongo,  
Addl. DGHS, Medical Stores Organisation,  
West Block 1, Wing No.6,  
R.K. Puram, New Delhi-110066.
4. Shri Jainder Singh  
Secretary,  
Union Public Service Commission,  
Dholpur House, Shahjahan Road,  
New Delhi-110011

-Respondents

(By Advocate: Shri Rajender Khatter, proxy for  
Shri VSR Krishna)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Respondents have stated in their compliance affidavit as also Annexure CR-3 dated February 23,2005 that applicant's case has been considered but Departmental Assessment Board (DAB) in its meeting dated 30.11.2004 not recommended the name of the applicant for In-Situ Promotion.

2. Learned counsel of applicant stated that applicant should have liberty to

W

has P2

(13)

challenge Annexure CR-3. Tribunal's directions having been complied with by the respondents through Annexure CR-3, these proceedings are dropped and notices to the respondents are discharged, however, applicant shall have liberty to challenge respondents' orders as per law.



(Meera Chhibber)  
Member (J)

cc.

V.K. Majotra

(V.K. Majotra)  
Vice Chairman (A)

16.5.05